

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
FOR THE ATTENTION OF THE STAKEHOLDERS OF **DURHA VITRAK PRIVATE LIMITED**

S.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	DURHA VITRAK PRIVATE LIMITED
2	Date of incorporation of corporate debtor	01/08/1986
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Delhi
4	Corporate Identity Number of corporate debtor	U74140DL1986PTC024992
5	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 20, Sector A-7 Narela, North West Delhi, Delhi, 110040 febrisjha@gmail.com (As per MCA record)
6	Date of closure of Insolvency Resolution Process	31 May 2021*
7	Liquidation commencement date of corporate debtor	31 May 2021 *
8	Name and registration number of the insolvency professional acting as liquidator	Mr. Aishwarya Mohan Gahrana IBBI/IPA-002/IP-N00135/2017-18/10351
9	Address and e-mail of the liquidator, as registered with the Board	4, Birbal Marg, 2nd Floor, Jangpura Extension, New Delhi, National Capital Territory of Delhi-110014 aishwaryam_gahrana[at]yahoo[dot]com
10	Address and e-mail to be used for correspondence with the liquidator	4, Birbal Marg, 2nd Floor, Jangpura Extension, New Delhi, National Capital Territory of Delhi-110014 cirp.durha@gmail.com
11	Last date for submission of claims	30 June 2021 (30 days from the date of the order 31 May 2021*)

Notice is hereby given that the National Company Law Tribunal, Principal Bench, New Delhi has ordered the commencement of liquidation of the DURHA VITRAK PRIVATE LIMITED on 31 May 2021*.

The stakeholders of DURHA VITRAK PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19 June 2021, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

*The National Company Law Tribunal, Principal Bench, New Delhi declared its order dated 20 May 2021 void on realizing the mistake crept in and on 31 May 2021 passed a fresh order. The order dated 31 May 2021 was received on 9 June 2021.



Mr. Aishwarya Mohan Gahrana
Liquidator
IBBI/IPA-002/IP-N00135/2017-18/10351

Date: 9 June 2021
Place: New Delhi